

Stephen's Hospital for fabricating and forging the dying declaration of the victim.

Departmental proceedings are being initiated against the Sub-Inspector. The gist of the judgement is being sent by Delhi Administration to the management of St. Stephen Hospital which is a private Hospital, for appropriate action against the Doctor. The same would also be conveyed to the Medical Council of India for similar action.

Speeding of Funds for Tribal Sub-Plan Area in Bihar

507. SHRIMATI SUMATI ORAON :
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the funds quantified both under State Plan and Special Central Assistance for Tribal sub-plan area in Bihar were/are being spent even outside the tribal sub-plan area;

(b) if so, the details thereof, and his Ministry's reaction thereto;

(c) whether in conformity with Tribal Sub-Plan concept Government would ensure that the funds quantified for Tribal Sub-Plan area are spent only in that area;

(d) if so, the steps proposed therefor; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :
(a) to (c) Information has been asked for from the Government of Bihar and the same shall be laid on the Table of the House on receipt.

Recommendation RE: Personnel Policy by Working Group on Tribal Development

508. SHRIMATI SUMATI ORAON :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Working Group on Tribal Development during Sixth Plan, set up by Planning Commission, in its report of October, 1980 has recommended specifically about the personnel policy to be adopted by States/Union Territories Governments for administration of tribal sub-plan areas;

(b) if so the attitude and approach adopted so far with results achieved, if any, with regard to such recommendations by States/Union Territories Governments in general and by Bihar in particular;

(c) whether his Ministry endorsed such recommendations in toto or has some reservations in respect thereof, if so, the reasons therefor; and

(d) whether Central Government are satisfied with implementation of personnel policy as recommended by Working Group on the part of States/Union Territories Governments in general and Bihar in particular, if not, steps proposed to be taken and specific time frame proposed therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :
(a) Yes, Madam.

(b) All tribal sub-plan States/Union Territories have been requested to implement the recommended personnel policy. States including Bihar have broadly accepted the recommendations contained in this Report and are taking necessary steps for their implementation. No separate evaluation of results has been undertaken so far.

(c) These recommendations were endorsed in toto by the Home Ministry.

(d) Implementation of the recommendations by the States is taking some time as it is a long drawn out process, covering all the development and regulatory Departments. State Governments including Bihar are taking steps for

implementing the recommendations. Progress in implementations is being reviewed in Tribal sub-plan discussions with State Government representatives. State Governments have been addressed from time to time to expedite implementation of the recommendations.

Booking of Vehicles by Maruti

509. SHRI SURYA NARAYAN SINGH :
SHRI RAMAVATAR SHASTRI :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the Booking for the Suzuki range of vehicles to be manufactured by the State-owned Maruti Udyog Limited has been closed;

(b) if so, the details thereof; and

(c) the total number of bookings and the total amount mobilised on account of deposits, in different regions ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) :
(a) and (b) Booking for Maruti vehicles opened on 9th April, 1983 and closed on the 8th June, 1983.

(c) So far, Maruti Udyog Ltd. had received an amount of approximately Rs. 125 crores against 1.27 lakh applications for bookings. The final figures will, however, be known only a few weeks later. The regionwise deposits will also be known only then.

Killing of Nirankaries in Punjab, Haryana, Delhi and Other Parts of the Country

510. SHRI UTTAMBHAI H. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that representatives of Nirankaries have recently met the Prime Minister and Home Minister in connection with killing of Nirankaries in Punjab, Haryana, Delhi and other parts of the country;

(b) if so, the details of the memorandum received and talks held;

(c) the assurances given to them by the Prime Minister and Home Minister;

(d) the action taken to implement the assurances; and

(e) the steps taken to protect the life and properties of Nirankaries and others ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) and (b) The representatives of Nirankaries met the Prime Minister and the Home Minister and the memorandum submitted to the Home Minister on 4th July, 1983, referred mainly to law and order situation in Punjab and the security and protection of Nirankaries and others in the State.

(c) to (e) The Government of Punjab have been advised to take necessary measures to prevent recurrence of incidents of attacks of Nirankaries and to make arrangements for protection of their life and property. The State Government have informed that steps have been taken in this regard and a number of accused persons have already been arrested. Arrangements for the security and protection of life and property of Nirankaries have also been made. Constant vigil is being maintained.

Seizure of Charas in Karol Bagh Delhi

511. SHRI BAL KRISHNA WASNIK :
SHRI K. LAKKAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Delhi Police has recently seized charas from the godown of a transport company in Karol Bagh, Delhi;